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It is high time that the Government constitued a regulatory authority to work as a watchdog to ensure proper implementation of the orders issued under the Contract Labour Act and rules framed thereunder. I urge upon the Government to ensure proper working conditions for contract worker and strict action against those employers who violate this law and rles framed thereunder.

MR. DEPUTY CHAIRMAN: Mr. Shantaram Naik, you can ...(*Interruptions*)... No; no. There is no exemption for you.

MR. SHANTARAM NAIK: Sir, I want to be given the same opportunity, as has been given to the other hon. Member. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No; no. You can mention your subject and lay it. ... (Interruptions)...

MR. SHANTARAM NAIK: Sir, I am not reading the full text. I will take just one minute. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No; no. ...(Interruptions)... Okay. Just one minute.

MR. SHANTARAM NAIK: Sir, there is a village, known as Mayem, in Goa. The Portuguese Governm, ent is claiming that they have got a right to the land in the village by virtue of an Agreement, signed by the Government of India in 1975. This is illegal because the Vidhan Sabha of Goa has passed a Bill to give that land to the people of Mayem.

MR. DEPUTY CHAIRMAN: Okay. Now, you lay your Special Mention.

## Demand to remove hurdles put by the Portuguese Government in the passage of Goa (Abolition of Proprietorships, Titles and Grants of Lands) Bill, 2014

MR. SHANTARAM NAIK (Goa): Sir, India is a sovereign country and territories of Goa are an integral part of the country and obviously of the State of Goa.

Villagers of Mayem have rightly contested the right of Portuguese Government, which has objected to the Goa Assembly passing the Goa (Abolition of Proprietorships, Titles and Grants of Lands) Bill, 2014, which was passed during the last Budget Session.

Extension of tenancy and Mundcar legislations earlier to the holders of land in Mayem village in North Goa district during Congress regime had also given people of Mayem a substantial relief after a number of years of uncertainty.

Goa Assembly has all the powers to legislate in the matter of land which forms part of the State and it is undiplomatic on the part of Portuguese Government to

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directly or indirectly question the right of the Assembly to protect the interest of the people there.

The Bill, which was sent to the Governor, has now been returned to the Goa Government by the Governor seeking certain clarifications.

The land of villagers of Cuncolim was confiscated by the Portuguese Government. But after liberation, it was returned back to the villagers after a legal battle which villagers, unfortunately, had to fight with their own Government.

The Governor, according to me, should respect the freedom movement of Goa and the initiative of Pandit Jawahrlal Nehru and give the assent to the Bill when obviously the Goa Government will send it again for his consideration.

The matter concerns the Central Government too inasmuch as the Portuguese Government has raised queries pertaining to the Agreement of 1975 between Portugal and India.

MR. DEPUTY CHAIRMAN : The House stands adjourned to meet on Thursday, the 10th July, 2014, at 13:30 hours.

The House then adjourned at twenty-two minutes past six of the clock till thirty minutes past one of the clock on Thursday, the 10th July, 2014.